IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 2969 of 2018(O&M)

M/S United India Insurance Co. LTd.

..... Appellants

V/s

MOhamed Yusuf and ors.

..... Respondents

Respondent No. 5:

Krishan Kumar Gupta s/o Unknown, r/o C-331, Mangolpuri Industrial area Phase-2, Delhi (Owner of the offending vehicle bearing registration no. UP-83-AT-2572).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on 23.03.2023A) personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on Nov 2022.

Superintendent (Judl.), For Registrar (Judicial)

24/11/22